

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 353 OF 2018 &**  
**IA NO. 1408 OF 2018 & IA NO. 187 OF 2019**

**Dated : 11<sup>th</sup> April, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Mytrah Vayu (Som) Private Limited**

**.... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Sahai  
Ms. Puja Priyadarshini  
Ms. Nived V.

Counsel for the Respondent(s) : Mr. Bipin Gupta  
Mr. Paramhans for R-3 to R-6

**ORDER**

The Principal Secretary (Energy), Government of Rajasthan is hereby directed to call a meeting of the Chairman of the DISCOMs/Respondent Nos. 3, 4 & 5 and also call the Director of the Appellant and negotiate the matter for an amicable settlement in the light of the Order dated 19.04.2017 passed in Petition No. RERC/1102/17 at para 27 of the order and report the settlement arrived between the Appellant and the Chairman of the DISCOMs/Respondent Nos. 3, 4 & 5, as expeditiously as possible, at any rate, within a period of two weeks from today i.e. on or before 10.04.2019.

List this matter for hearing on **11.04.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

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**(Justice N.K. Patil)**  
**Judicial Member**